

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1984
ANSWERED ON:08.03.2013
COMMISSION FOR HUMAN RESOURCES IN HEALTH
Singh Shri Ganesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the steps taken/ proposed by the Government to improve the quality of medical, dental and nursing education in the country over the last few years;
- (b) whether the Government has proposed to set up the National Commission for Human Resources in Health (NCHRH) for the purpose; and
- (c) if so, the details and the present status thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) The process of improvement in the quality of medical, dental and nursing education is a continuous process and respective professional councils are responsible for maintaining high standards of education in their respective fields and these councils continuously assess the need to enhance standards of education and training of respective professions in the country. Based on these assessments, amendments are carried out in relevant regulations on need basis. Few of the steps taken by these councils are as under:

- (i) Medical Council of India has made it mandatory for all medical colleges to establish medical education units or departments in order to enable faculty members to avail modern education technology for teaching;
- (ii) Dental Council of India has re-introduced internship programme in dentistry and made attachment with medical college compulsory for establishment of new dental colleges;
- (iii) Strengthening of pre-service education of Auxiliary Nurse Midwife (ANM) programme in the form of National Nodal Centre and State Nodal Centre and revision of syllabus of nursing programmes by Indian Nursing Council.

(b) & (c) The Central Government introduced the NCHRH Bill, 2011 in the Rajya Sabha on 22nd December 2011, which referred the Bill to the Department related Parliamentary Standing Committee on Health & Family Welfare for examination. The Committee has submitted its report in October, 2012 and has inter-alia recommended the Ministry to withdraw the Bill and bring forward a fresh Bill after sufficiently addressing all the views, suggestions and the concerns expressed by various stakeholders. The recommendations of the Committee are being examined in the Ministry.